

**Misc. CrI. (bail) Case No. 35 of 21**

**03 -02-2021**

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by accused/petitioner Bibek Kr. Rai apprehending arrest in connection with Tezpur P.S. case no. 188/21 (corresponding G.R. Case No. 296/21) U/s 456/394/376/506 of IPC.

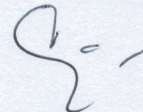
Case diary, as called for, has been received and perused the same. Also heard ld. counsel for both the sides.

On perusal of the case diary together with the statement of the victim woman recorded u/s 164 of the Cr.P.C reveals sufficient incriminating material against the accused/petitioner which do not justify grant of pre-arrest bail to the accused/petitioner in this case.

Consequently the prayer for pre-arrest bail stands rejected.

Let the case diary be returned.

Misc. Case stands accordingly disposed of.



( N. Akhtar )  
Additional Sessions Judge  
Sonitpur, Tezpur  
**Adl. Sessions Judge**  
**Sonitpur, Tezpur**